CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP No.110/2018 in OA No.3396/2017

New Delhi this the 2nd day of April, 2018

Hon'ble Mr. Justice Permod Kohli, Chairman Hon'ble Mr. K.N. Shrivastava, Member (A)

Swatantra Nayyar (Librarian) (Retired) W/o Sh. G.K. Nayyar, R/o H. No. 1197, Sec-21, Gurgaon, Haryana-222016

-Petitioner

(By Advocate: Shri Sourabh Ahuja)

VERSUS

Ms. Puniya Salila Srivastava Principal Secretary Department of Training & Technical Education GNCT of Delhi Muni Maya Ram, Pitampura Delhi-110088.

- Respondent

(By Advocate Shri R.N. Singh)

ORDER (Oral)

Justice Permod Kohli:

Heard learned counsel for the parties.

- 2. In the contempt proceedings compliance affidavit has been filed. Hence, the directions stand complied with.
- 3. Shri Sourabh Ahuja, learned counsel for the petitioner submits that he may be granted liberty to challenge the same. Suffice it to say that the petitioner shall have liberty to challenge the same, if he is still aggrieved.

4. The Contempt Petition is rendered infructuous in view of the compliance. Proceedings of the present Contempt Petition are dropped. Notice stands discharged.

(K.N. Shrivastava) Member (A) (Justice Permod Kohli) Chairman

cc.